

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:4631
ANSWERED ON:11.08.2014
AUDITING OF REVENUE SHARING DETAILS DOCUMENTS
Yeddyurappa Shri B. S.

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Delhi High Court has directed the mobile operators to make available the revenue sharing details/ documents to the Comptroller and Auditor General of India (CAG) for auditing;
- (b) if so, the details thereof and reasons therefor along with the names of the mobile operators which have submitted the requisite details /documents to the Government;
- (c) the names of the mobile operators which have yet to submit the information along with the reasons for the delay for the same; and
- (d) the corrective steps taken/being taken by the Government for expeditious compliance of court directions in the matter?

Answer

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY & LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD)

(a) Yes Madam.

(b) to (d) The Delhi High Court in two writ petitions filed by the Telecom Service providers has pronounced its Judgment on 06.01.2014 upholding the powers of the Comptroller General of India(C&AG) to conduct Revenue Audit of the Accounts drawn up by the Licensees. Further, the Supreme Court of India, in relevant appeals in its Judgment dt.17.04.2014 upheld the mandate of the C&AG of India to conduct audit verification of revenue Share of Telecom Service Providers. Major Telecom Service Providers viz. M/s.Airtel, M/s.Vodafone, M/s.Reliance, M/s.TATA and M/s.Idea etc. have provided certain revenue sharing documents and in the process of providing further details/documents relating revenue share to the office of the C&AG. Audit verification of the revenue sharing documents, by C&AG as submitted by the Private Telecom Service Providers to Department of Telecommunications is in progress. Further, audit verification of revenue share in the premises of Private Telecom Service Providers is being taken up in a phased manner by the C&AG Office.